

- Rules, 1996 published in Notification No. S.O. 900 (E) in Gazette of India dated the 26th December, 1996.
- (ii) The Income-tax (Eleventh Amendment) Rules, 1996 published in Notification No. S.O. 901 (E) in Gazette of India dated the 26th December, 1996.
- (iii) The Income-tax (Second Amendment) Rules, 1997 published in Notification No. S.O. 56 (E) in Gazette of India dated the 22nd January, 1997.
- [Placed in Library. See No. LT 1340/97]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Investment Centre, New Delhi, for the year 1995-96.
- [Placed in Library. See No. LT 1341/97]
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1995-96, together with Audit Report thereon, under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (9) above.
- [Placed in Library. See No. LT 1342/97]

Review on the working of and Annual Report of the Export Credit Guarantee Corporation of India Ltd., Mumbai for 1995-96 etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 1995-96.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.
- [Placed in Library. See No. LT 1343/97]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- [Placed in Library. See No. LT 1344/97]

12.02½ hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following ten Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 21 November, 1996 :

- (1) The Income-Tax (Amendment) Bill, 1996.
- (2) The Appropriation (No. 4) Bill, 1996.
- (3) The Uttar Pradesh Appropriation (No. 2) Bill, 1996.
- (4) The Appropriation (Railways) No. 4 Bill, 1996.
- (5) The Provisions of Panchayats (Extension to the Scheduled Areas) Bill, 1996.
- (6) The Indian Contract (Amendment) Bill, 1996.
- (7) The Maulana Azad National Urdu University Bill, 1996.
- (8) The Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Bill, 1996.
- (9) The Apprentices (Amendment) Bill, 1996.
- (10) The Companies (Amendment) Bill, 1996.
- (11) I also lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Delhi Development (Amendment) Bill, 1996 passed by the Houses of Parliament during the third Session of Eleventh Lok Sabha and assented to by the President.